

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 123 of 2015 & IA-196 of 2015

Dated : 1st October, 2015

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of :

Hubli Electricity Supply Company Ltd. (HESCOM) & Anr. ...Appellant(s)
Versus
Fortune Five Hydel Projects Pvt. Ltd. & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Mohit Chadha
Ms. Trisha Raychaudhuri

Counsel for the Respondent(s) : Mr. Anantha Narayan M.G.

ORDER

Affidavit of service has been filed.

Admit. Issue Notice to the respondents. Mr. Anantha Narayan M.G. takes notice on behalf of Respondent No.1 and seeks two weeks time to file reply. He may file the same on or before 15.10.2015 after serving copy on the other side. Rejoinder, if any, may be filed on or before 29.10.2015 after serving copy on the other side.

List the matter on 06.11.2015. In the meantime, pleadings be completed.

(T. Munikrishnaiah)
Technical Member
pr/jps

(Justice Ranjana P. Desai)
Chairperson